

Bill No. 21 of 2019

(Authorised English Translation)

**THE RAJASTHAN UNIVERSITY OF HEALTH SCIENCES
(AMENDMENT) BILL, 2019**

(To be introduced in the Rajasthan Legislative Assembly)

A

Bill

further to amend the Rajasthan University of Health Sciences Act, 2005.

Be it enacted by the Rajasthan State Legislature in the Seventieth Year of the Republic of India, as follows: -

1. Short title and commencement. - (1) This Act may be called the Rajasthan University of Health Sciences (Amendment) Act, 2019.

(2) It shall come into force at once.

2. Insertion of new section 11A, Act No. 1 of 2005 .- After the existing section 11 and before the existing section 12 of the Rajasthan University of Health Sciences Act, 2005 (Act No.1 of 2005), the following new section shall be inserted, namely :-

“11A. Removal of Vice-Chancellor.- (1)

Notwithstanding anything contained in this Act, if at any time, on the report of the State Government or otherwise, in the opinion of Chancellor, the Vice-Chancellor wilfully omits or refuses to carry out the provisions of this Act or abuses the powers vested in him or if otherwise appears to the Chancellor that the continuance of the Vice-Chancellor in office is detrimental to the interest of the University, the Chancellor may, in consultation with the State Government, after making

such inquiry as he deems proper, by order, remove the Vice-Chancellor:

Provided that the Chancellor may, in consultation with the State Government, at any time before making such order, place the Vice-Chancellor under suspension, pending inquiry:

Provided further that no order shall be made by the Chancellor unless the Vice-Chancellor has been given a reasonable opportunity of showing cause against the action proposed to be taken against him.

(2) During the pendency, or in contemplation, of any inquiry referred to in sub-section (1) the Chancellor may, in consultation with the State Government, order that till further order-

- (a) such Vice-Chancellor shall refrain from performing the functions of the office of the Vice-Chancellor, but shall continue to get the emoluments to which he was otherwise entitled;
- (b) the functions of the office of the Vice-Chancellor shall be performed by the person specified in the order.”.

STATEMENT OF OBJECTS AND REASONS

There is no provision in the Rajasthan University of Health Sciences Act, 2005 to remove a Vice-Chancellor in the circumstances where he will fully omits or refuses to carry out the provisions of the said Act or abuses the powers vested in him or where his continuance in office appears to the Chancellor to be detrimental to the interest of the University. Therefore it is proposed that the Chancellor be empowered to remove a Vice-chancellor in the aforesaid circumstances in consultation with the State Government.

Provisions are also proposed to be made to make interim orders for suspension of the Vice-Chancellor during pendency of enquiry and for the performance of the function of the office of the Vice-Chancellor during such enquiry. It is also proposed that the Vice-Chancellor shall be given an opportunity of hearing before making any order against him and he shall also be entitled to continue to get full emoluments during the pendency of enquiry.

The Bill seeks to achieve the aforesaid objective.

Hence the Bill.

रघु शर्मा,

Minister Incharge.

2019 का विधेयक सं. 21

राजस्थान स्वास्थ्य विज्ञान विश्वविद्यालय (संशोधन) विधेयक, 2019

(जैसाकि राजस्थान विधान सभा में पुरःस्थापित किया जायेगा)

राजस्थान विधान सभा

राजस्थान स्वास्थ्य विज्ञान विश्वविद्यालय अधिनियम, 2005
को और संशोधित करने के लिए विधेयक।

(जैसाकि राजस्थान विधान सभा में पुरःस्थापित किया जायेगा)

प्रमिल कुमार माथुर,
सचिव।

(रघु शर्मा, प्रभारी मंत्री)

Bill No. 21 of 2019

**THE RAJASTHAN UNIVERSITY OF HEALTH SCIENCES
(AMENDMENT) BILL, 2019**

(To be introduced in the Rajasthan Legislative Assembly)

RAJASTHAN LEGISLATIVE ASSEMBLY

A

Bill

*further to amend the Rajasthan University of Health Sciences
Act, 2005.*

(To be introduced in the Rajasthan Legislative Assembly)

**PRAMIL KUMAR MATHUR,
Secretary.**

(Raghu Sharma, **Minister-Incharge**)